

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT III

Item No.105
IB- 301/(ND)/2020

IN THE MATTER OF:

Jagatjit Industries Ltd
Vs.
Jagat Realcon (P) Ltd

....OPERATIONAL CREDITOR

.....CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 16.07.2021

CORAM:

SHRI P.S.N. PRASAD
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:


For the Applicant
For the Respondent

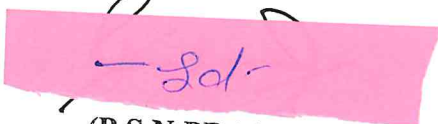
: Adv Ms. Srishti Thukral for Operational Creditor
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ORDER

Heard the submissions made by the Counsel for the Operational Creditor. Once again, notice be served upon the Corporate Debtor by the Registry. The Operational Creditor may also send private Notice at the Registered office of the Corporate Debtor and file the proof of service along with an affidavit.

Post the matter on 08.9.2021.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(P.S.N PRASAD)
MEMBER (JUDICIAL)